IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.88361 of 2024

Arising Out of PS. Case No.-175 Year-2022 Thana- SIMRI BAKHTIYARPUR District-Saharsa

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Md. Kaif Ansari S/o Md. Zahid @ Md. Zahid Ansari @ Zahid Ansari @ Md. Jahid R/o village- Sitanabad Uttari, ward no. 11, P.S.-SimriBakhtiyarpur (Bakhtiyarpur) District-Saharsa.

... ... Petitioner/s

Versus

1. The State of Bihar
2. Mahjabi W/o Md. Samiullah R/o vill - Sitanabad South, ward no. 1, P.S. - Simri Bakhtiyarpur (Bakhtiyarpur), Distt.- Saharsa

... ... Opposite Party/s

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Appearance :

For the Petitioner/s	:	Mr. N.K. Agrawal, Sr. Advocate Mr. Pawan Kumar Jha, Advocate Mr. Kumar Rajdeep, Advocate
For the Informant	:	Mr. Naval Kishore Singh, Advocate
For the State	:	Mr. Jitendra Kumar Singh, APP

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CORAM: HONOURABLE MR. JUSTICE RAJIV ROY

ORAL ORDER

6 08-08-2025 Heard Mr. N.K. Agrawal, learned Senior Counsel for the petitioner, Mr. Naval Kishore Singh representing the informant and Mr. Jitendra Kumar Singh for the State.

The petitioner in in judicial custody in connection with Simri Bakhtiyarpur (Bakhtiyarpur) P.S. Case No. 175 of 2022 instituted for the offences under Sections 354(C), 354(D), 509, 506, 34 of Indian Penal Code of the Indian Penal Code lodged on 11.05.2022 by the informant, Mahjabee.

3. As per the prosecution story, the informant alleged that blackmailing her daughter, the petitioner tried to make physical relationship and also created photos, videos and later

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allegation is that it was transferred to one of the petitioner's neighbor, Tanvir which resulted into her life becoming miserable for the victim girl. The panchayati took place but failed and as the accused person threatened them of dire consequences, if any criminal case is lodged, left with no alternative, the FIR.

4. In this case, earlier the co-ordinate Bench and later this Bench tried to mediate but the flip flop continued between both the petitioner and the victim lady relating to tying the nuptial knots.

5. Learned Senior counsel submits that allegation of rape is not there, attempt has been alleged, though she alleged that video has been made viral, nothing sort of that is available on record and in that background, the petitioner deserves the relief.

6. Learned counsel for the informant on the other hand opposes the prayer for bail submitting that a young girl who is a college going student, her obscene videos were made viral as a result whereof she stopped moving out of the home, her image has been tarnished in the eyes of the society and all this is attributed to this petitioner.

7. Taking into account the aforesaid facts as also the

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allegation that has come against the petitioner, certainly the allegation of putting the obscene photos of the victim girl on before the public is a grave allegation and in that background, it would be appropriate that the petitioner seek bail.

8. The anticipatory bail application stands rejected.

9. If the petitioner surrenders and seek bail in next four weeks, the Court concerned shall take up the matter and dispose it of preferably on the same day.

(Rajiv Roy, J)

Raj Ranjan/-

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